

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 281 of 2009

Subject: Approval of tariff of Rajiv Gandhi Combined Cycle Power Project, Kayamkulam Stage-I (359.58 MW) for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 20.12.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member

Petitioner: NTPC

Respondents: Kerala State Electricity Board and another

Parties present: Shri Sameer Aggarwal, NTPC
Shri C.K.Mondol, NTPC
Shri Ajay Dua, NTPC
Shri Rohit Chhabra, NTPC
Shri G.Sreenivasan, KSEB

Record of Proceedings

This petition has been filed by the petitioner NTPC, for approval of tariff of Rajiv Gandhi Combined Cycle Power Project, Kayamkulam Stage-I (359.58 MW) (hereinafter referred to as “the generating station”) for the period from 1.4.2009 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (“the 2009 regulations”)

2. The representative of the petitioner submitted as under:

- (i) The projected additional capital expenditure has been claimed under Regulation 9(2)(ii) of the 2009 regulations in respect of assets which are minor in nature.
- (ii) Additional information as sought for and rejoinder to the replies has been filed and copy served on the respondents.
- (iii) The Commission may determine the tariff of the generating station as prayed for in the petition.

2. The representative of respondent no.1, KSEB submitted as under:
 - (i) Though the installed capacity of the generating station is 359.59 MW, the highest capacity declared by the petitioner is less than 95% till date and the beneficiaries have been paying the cost fixed for the installed capacity. The Commission may consider the same while determining tariff of the generating station.
 - (ii) Two weeks time may be granted to file additional submissions in the matter.
3. The Commission directed the petitioner to furnish the gross block of the old asset i.e Freon based vapor compression system to be replaced by vapor absorption system, on affidavit, on or before 5.1.2012.
4. The Commission also directed the respondent No.1 to file its additional submissions, on affidavit, or before 5.1.2012, with copy to the petitioner, who may file its rejoinder, if any, by 12.1.2012.
5. Subject to the above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)